

CENTRAL INFORMATION COMMISSION

Minutes of the meeting of the Commission held on 15.5.2007

Present:

Shri Wajahat Habibullah, Chief Information Commissioner
Smt. Padma Balasubramanian, Information Commissioner
Dr. O. P. Kejariwal, Information Commissioner
Dr. M. M. Ansari, Information Commissioner
Shri A. N. Tiwari, Information Commissioner

1. The Commission approved the minutes of the meeting held on 1.5.2007.
2. Joint Secretary (S), Under Secretary (PP), Under Secretary (DCS) assisted the Commission.
3. The Commission decided that henceforth the full Commission will meet on the first and third Tuesdays of every month.
4. The Commission also directed that an action taken report on the preceding meeting may be presented before the Commission in the following Tuesday meeting.

Agenda item 1: Discussion on the Draft Central Information Commission (Management) Regulation, 2007.

5. (i) The Draft Central Information Commission (Management) Regulation, 2007 was discussed. The legal cell will put up a modified version of the Regulation before the Chief Information Commissioner for his approval in view of the discussions held during the meeting.
- (ii) Legal Cell will also prepare and place before the Commission a standard format of notices, summons etc. to be used by the Commission.

Agenda item 2 Allotment of rooms among the Information Commissioners in August Kranti Bhawan, New Delhi.

6. Whereas the Commission accepted the allocation of rooms for Commissioners in August Kranti Bhawan, Commission agreed however to retain its office in the club building in the old JNU campus. Dr. O P Kejariwal, Information Commissioner has opted to function from his present office located at the Club building, Old JNU Campus, New Delhi.

Agenda item 3 Note on the Estimate for laying of cables (LAN) in August Kranti Bhawan, New Delhi.

7. Regarding laying of cables for creation of internet facility (LAN) in August Kranti Bhawan. The Commission approved the estimated expenditure of Rs.6,32,553.90/- in respect of non optical fiber system submitted by NICS. It is directed that a letter to this effect may be sent to NICS immediately so that further progress in the matter be made.

Other Items:

8. The Commission directed that separate colour files may be used for distinguishing between complaint and appeal petitions.
9. It has been observed that there is no separate link for the full bench decision of the Commission on our website. Commission directed to create a separate link for all full bench hearing decisions on our website.
10. The Commission desired that regular interactive sessions with the State Commissions may be organized to deliberate on the decisions taken nation-wide.